

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No.135/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2017

NAME OF THE PARTIES: Invensys Investment Ltd.  
V/s  
Media Nucleus India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 621A of the Companies Act, 1956

S. No.	NAME	DESIGNATION	SIGNATURE
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**ORDER**

**CP No. 135/241-242/NCLT/MB/MAH/2017**

1. The Petition has been filed on 04.04.2017, by invoking the provisions of Sections 241-242 of the Companies Act, 2013 for oppression and mismanagement.
2. No one is present either from the side of the Petitioner or from the side of the Respondents.
3. The Registry is directed to send the notice of hearing to both the parties intimating the next date of hearing fixed for 08.06.2017 i.e. after the Summer Vacation is over.

Dated: **05.04.2017**

Sd/-  
**M.K. Shrawat**  
**Member (Judicial)**